(Shri Shashi Ranjan)

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within what time limit he would get the assurances fulfilled and by what time he would reply in the House about those assurances.

Dr. Ram Subhag Singh: The hon. Member has not followed what I said.

About Lakshmi Rat an Cotton Mills. only four or five days back, Mr. Banerjee raised that point and next day, I conveyed it to the Commer e Minis er with a request that, if the e wa, anything, he might make a statement in the House—as Mr. Baneriee himse'f has pointed out, if he so desired. This assurance is only four or five days' old.

So is the case about Mr. Chagla. That is also a point which is perhaps a week old.

About HAL, he says that it was made in December, 1966.

Certainly, all the assurances that were given by the concerned Ministers wil, have to be fu filled and they will be fulfilled within a reasonable time limit.

Shri Shashi Ranjan: If the Assurances Committee are allowed to conduct directly the Ministers, I think it will short-circuit the affair and it will be d_ne quickly.

Mr. Deputy-Spe ker: The Minister of Parliamentary Affairs is vigilant about these things and he will take sieps at the app opriate time.

Mr. K. C. Pant.

EMERGENCY RISKS INSURANCE (AMEND-MENT) SCHEMES

The Minister of State in the Ministry of Finan e (Shri K C. Pant): J beg to lay on the Table-

> (1) A copy of the Emergency Risk. (Gcods) Insurance (Amendmen') Scheme, 1967, published in Notification No. S.O. 1009 in Gazette of India dated the 23rd March, 1967,

under sub-section (6) of section 5 of the Emerge cy Risks (Goods) Insurance A t, 1962. [Placed in Library. See No. LT-298/66.1

(2) A copy of the Emergency Risks (Factorie*) Insurance (Amendmen) Zieme, 1987 pub ished in Notification No. SO. 1010 in Gazette of India dated the 23rd Mar h. 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962 [Placed in Library. See No. LT-299/67.]

भी भौ नेप सा(ः∷नग): उष्टथका महोदा, मेरा एक धरहराका सवला है।

Mr. Deputy-Speaker: Now papers are being laid on the Table. I have called Mr. Pant. I will listen to him

Shri K. C. Pant: I have already laid.

ACCOUNTS OF NATIONAL COOPMATIVE DEVELOPMENT CORPORATION

The Minister of State in the Ministry of Food, Agriculture, Community Developmen and Cooperation (Shri Annasahlb Shinde': I beg to lay un the Table a copy of the Certified Accounts of the National Cooperative Development Corporation, New Dellii, for the year 1965-66 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1982. [Placed in Library. No. LT-300/67.]

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of stome Affairs (Shri Vidya Churan Shukla): I beg to lay on the Table:

> (1) A conv each of the following Notifications under sub-section (2) of section 3 of 'he All India Services Act, 1951:-

(i) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Scheduse ill to the indan Admin.s rative Servi.e (Pay) Rules, 1954.

Papers Laid

- (ii) G.S.R. 347 published in Gazette of India dated the 18th Ma.ch, 1967, making certain amenament Schedule III to the Indian Purca Service (Pay) Rules, 1954.
- (iii) G.S.R. 348 published in Gazzite or india dated the 18th March, 1907, making ce.tain ame.a.me.at to Schedule III to the Indian Servi-Admi vistrative (Pay) Rules, 1954.

Placed in the Libra. y. See lic LT-301/67.]

(2) A copy of the Order published in Gizet e of India dated the 5th Ap il, 1967, issued by the President under sa tion 51 of of Union the Government Territories Act, 1963, rescinaing the Order dated the ara December, 1966, in relation to the Union Territo y of Goa. Diman and Du. [Pirred in Library. See No. LT 302/67.]

RESULTS OF BYE-ELECTIONS

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): 1 beg to lay on the Table a copy of Results of Bye-elections held between January, 1965 and Ju'y 1766. [Placed in Library. See No. LT-303/17.]

MOTIFICATIONS UNDER COFFEE ACT, CARDAMOM ACT AND ESSENTIAL COMMODITIES ACT.

Shri Shafi Qureshi: I beg to 'ay on the Table-

- (1) A copy each of the following Notifications under sub-section (3) of * ction 48 of the Coffee Act, 1942:-
 - (i) The Coffee (Third Amendment) Rules, 1966, published

- in Notification No. G.S.R. 1907 in Gazette of India dated the 17th Decumber, 1966.
- (ii) The Coffee (Amendment) Rules, 1967, published in Notification No. G.S.R. 112 in Gazette of Inqia Jated. the 28th January, 1967.

[Placed in the L.brary. See No. Lt-304/67.]

- (2) A copy each of the following Notifications under sub-section (3) of section 33 of the Cardamom Act, 1965:-
 - (i) The Candamom (Second: Amendment) Rules, 1966, published in Notification No. G.S.R 1821 in Gazette of India dated the 3rd Decimber, 1966
 - (ii) The Cardamom (Third Amendment) Rules 1965, published in Notification No. G.S.R. 1822 in Gazette of India dated the 3rd December. 1966.

[Placed in the Library. See No. LT-305/67.1

- (3) A copy each of the following Notifications un 'er sub-section (6) of section 3 of the Ess ntial Commodities Act, 1955:-
 - (i) The Cotton Control (Second Amendment) Order, 1966, pub ished in Notification No. S.O. 3607 in G zet'e of India daind the 23th November, 1966.
 - (ii) The Cotton and Staple Fibre Textile Mills (Regulation and Working) Order 1996. published in Notification No. S.O. 3956 in Gazetta of India dated the 24th December. 1966.

[Placed in the Library. See No. LT-306;67]